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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2382/2002

M.A. No. 2002/2002

This the 12th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. Eva Singh
W/o Shri Daniel Singh
46, Pocket H-33
Rohini
Delhi-85.
2. Sneh Dutt
W/o Shri Santosh Kumar
331, Nai Basti
Jamia Nagar,
Okhla, New Delhi.
3. Amarjeet Kaur Bhatia
W/o Shri I.P.S. Bhatia
C-225, Ground Floor,
Lajpat Nagar 1
New Delhi.
4. Anita Sharma
W/o Shri Anand Sharma
N-579, Sector 25,
Noida, U.P.
5. Saroj Gupta
W/o Late Shri Mahesh Kumar
K1/40, Model Town,
New Delhi.
6. Priya Choudhary,
W/o Dr. S.K. Choudhary
G-399, Shiv Mandir Road,
Saroop Nagar,
Delhi-42.
7. I.A. Khan
S/o Late Shri Q.U. Khan
6/660 Lodhi Colony,
New Delhi-3
8. Anijli Tyagi,
W/o Shri Umesh Tyagi
1466, Sec.A Pocket B
Vasant Kunj
New Delhi.
9. Suman Shukla
W/o Dr. A.K. Shukla
2, Vaishali Aptts
IIT, Hauz Khas
New Delhi.
10. Meera
W/o Shri Kehri Singh
B-49, Kamal Vihar
Sant Nagar
Burari, Delhi.

3

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11. Anshu Garg W/o Dr. Onkar Mittal,
184, Pocket-B,
Sukhdev Vihar,
New Delhi.

12. Bimla Devi
W/o Dr. Ashok Kumar
99-A, DG II
Vikas Puri
New Delhi.

13. Manver Singh
S/o Late Shri G.S. Negi
C-7/94, Lawrence Road
Delhi.

14. Archana
D/o Shri Nathu Ram
150 Dayanand Vihar
Delhi-92.

15. Sylvester Kujur
S/o Shri Simon Kujur
RZ 31, F-Block
Sitapur Part II
Delhi.

16. Lachman
S/o Late Shri Bihari Lal
B-158, Gandhi Nagar
Delhi-9

17. Narender Kumar
S/o Shri Kishori Lal Verma
9/113, Raj Nagar,
Ghaziabad

18. Arun Tandon
S/o Shri M.D. Tandon
245, Raghubar Pura II
Gali No.5
Gandhi Nagar,
Delhi-31

-Applicants

(By Advocate: Shri Ajit Pudussery)

Versus

The Secretary,
Department of Urban Development
Govt. of NCT of Delhi
Delhi Secretariat,
Delhi

The Secretary
Union of India
Ministry of Urban Development

-Respondents

ORDER (Oral)

Justice V.S. Aggarwal:

MA-2002/2002 is allowed subject to just
exceptions.

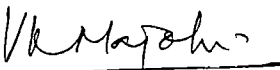



2. The Urban Basic Services Programme was initiated in the Union Territory of Delhi in 1985. Approval had been granted by the Lt. Governor sanctioning certain posts under the above said Scheme. Applicants state that they were recruited to the post of Assistant Project Officer on various dates after undergoing the training. The posts were filled up on regular basis. The applicants were given the running scales.

3. Recruitment rules had been framed and notified on 18.5.94. The grievance of the applicants is that despite their satisfactory service and working in the department for all these years from 1987 onwards, no order has been passed regularising them against the post that has been sanctioned/created.

4. At this stage, keeping in view the above said facts, it is directed that respondents should consider the case of the applicants individually and in case the posts are available, they should pass appropriate orders. The exercise in this regard should be completed preferably within a period of six months from today. Till the said exercise is completed, the services of the applicants shall not be dispensed with.

5. With this direction, the OA is disposed of.


(V.K. Majotra)
Member (A)


(V.S. Aggarwal)
Chairman

cc.